

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

239. CA/82(MB)2021 CP/92(MB)2021

IN THE MATTER OF

Anupam Mittal ... Petitioner

Vs

People Interactive (India) Private Limited ... Respondent

U/s 241(1) Sec. 242(4) of the Companies Act, 2013

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel Mr. Kunal Dwarkadas Adv. Nutash Kotwal
Adv. Shireen Mistri i/b Veritas Legal (PH)

For the Respondent: Senior Counsel Nikhil Sakhaidande a/w Counsel Shyam
Kapadia, Anusha Jacob (R2) Adv. Rishika Harish (R4 & R5)
(PH)

ORDER

On the request of the Counsel for the parties, the matter is adjourned to **08.11.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/